

ITEM NO.36

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 26236/2023

(Arising out of impugned final judgment and order(s) dated 21-03-2023 in NSO No.4559(E)/2022 dated 27.09.2022 & NSO No.4758(E)/2022 dated 06.10.2022 & letter No.14017/10/2022-NI-MFO dated 26.10.2022 passed by the Unlawful Activities (Prevention) Tribunal, High Court of Delhi, at New Delhi)

POPULAR FRONT OF INDIA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No.206341/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.206342/2023-EXEMPTION FROM FILING O.T. and IA No.206340/2023-C/DELAY IN REFILING / CURING THE DEFECTS)

Date : 06-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Adit S. Pujari, Adv.
Mr. Adit Deshmukh, Adv.
Mr. A.Nowfal, Adv.
Mr. Abdul Shukoor Mundambra, Adv.
Mr. Shaikh Saipan Dastgir, Adv.
Mr. Arpith Jacob Varaprasad, Adv.
Mr. Maitreya Subramaniam, Adv.
Mr. Shaurya Mittal, Adv.
Mr. Mantika Vohra, Adv.
Ms. Pallavi Chatterjee, Adv.
Mr. Shereef K.a., Adv.
Mr. Sheikh Moulali Basha, Adv.
Mr. P. A. Noor Muhamed, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Heard Mr. Divan, learned senior counsel for the petitioner.

The petitioner has approached this Court seeking to invoke our jurisdiction under Article 136 of the Constitution of India against

order(s) passed by the Unlawful Activities (Prevention) Tribunal, New Delhi constituted under the Unlawful Activities (Prevention) Act, 1967.

In our opinion, the constitutional writ jurisdiction of the High Court ought to be the forum to which the petitioner should have approached first.

We, accordingly, dismiss this petition(s) giving liberty to the petitioner to approach the High Court having jurisdiction over the subject-matter with appropriate application as may permissible under the law.

Pending application(s), if any, shall stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR